

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (e). The Information relating to the Ministries proper is being collected from various Ministries/Departments and it will be laid on the Table of the House as soon as possible.

**Ten-Rupee Mahatma Gandhi  
Commemorative Coin**

10115. SHRI N. R. LASKAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Ten-Rupee Mahatma Gandhi Commemorative coin is a legal tender ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) Does not arise.

**Preventive Officers of Customs House,  
Calcutta**

10116. SHRI P. R. THAKUR : Will the Minister of FINANCE be pleased to state :

(a) the particulars of the rules or orders that are followed in the matter of fixation of the dates of confirmation of the direct recruits and promoted as Grades I and II Preventive Officers and also as Inspectors in the Customs House, Calcutta ;

(b) whether it is a fact that in the case of some, the dates of appointment and of confirmation remain the same while for some others they differ significantly :

(c) if so, the reasons therefor ;

(d) whether it is also a fact that the Scheduled Castes and Scheduled Tribes employees appointed against clear reserved vacancies are adversely affected by discriminatory treatment in this regard ; and

(e) whether Government propose to lay, on the Table a list of the present Grades I and II Preventive Officers as well as Inspectors in the Calcutta Custom House with their respective dates of appointment and continuation in the grades ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (e). The information is

being collected and will be laid on the Table of the House.

**Principles Regarding Choosing Members  
of Third Pay Commission**

10118. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state the principle behind selecting the Members of the Third Pay Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Government have followed the principle of selecting eminent persons whose qualifications and experience would particularly contribute to the work of the Pay Commission.

**Cases of Tax Evasion in Assam,  
Tripura and Manipur**

10119. SHRI DHIRESWAR KALITA : Will the Minister of FINANCE be pleased to state :

(a) the number of cases in which *prima facie* case of tax evasion established by Income-tax Officers and action under Section 147 recommended but not approved by the Commissioner of Income-tax, Assam, Tripura and Manipur during 1968-69 and 1969-70 ;

(b) the number of cases with their names in which departmental appeal was recommended by the Income-tax Officers and Inspecting Assistant Commissioners against the orders of the Appellate Assistant Commissioners but not approved by the Commissioner of Income-tax, Assam, Tripura Manipur during the above period and the total amount of revenue involved ; and

(c) whether the revenue involved was substantial and if so, a review would be made of those cases and action taken against the Commissioner who was responsible for the loss of revenue ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) The revenue involved in respect of cases mentioned in parts (a) and (b) of the question is being ascertained and would be laid on the Table of the House. Where the

Commissioner exercise his discretion under the statute, no question of taking any action against the Commissioner arises.

**Suit Filed by I. O. C. Against Hind Galvanising and Engineering Co.**

10120. SHRI SITARAM KESRI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 6151 on the 13th April, 1970 and state :

(a) whether the Indian Oil Corporation have filed a suit against the Hind Galvanising and Engineering Co. (P) Ltd. in the Bombay High Court on the recommendation of the Law Ministry ; and

(b) if so, the total amount involved in the recovery from the Hind Galvanising and Engineering Co. (P) Ltd. and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). It will not be in the interest of the Indian Oil Corporation to disclose any information on the subject during the pendency of the legal proceedings.

**Alleged Under Favour Shown to Hind Galvanising and Engineering Company by I.O.C.**

10121. SHRI SITARAM KESRI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Starred Question No. 979 on the 13th April, 1970 and state :

(a) relevancy for filing a suit against the Hind Galvanising and Engineering Company (P) Ltd., by the Indian Oil Corporation and furnishing the requisite details as asked for ;

(b) whether severe losses incurred by the Indian Oil Corporation in view of the questionable dealings of the Hind Galvanising and Engineering Co. (P) Ltd. with them are due to undue favour shown to them by the General Manager (Marketing Division) of the Indian Oil Corporation Ltd. ; and

(c) if so, whether Government would investigate into the activities of the General Manager (Marketing Division) of the Indian Oil Corporation Ltd., and propose to place the findings on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) It will not be in the interest of the Corporation to disclose any information on the subject during the pendency of the legal proceedings.

(b) and (c). The matter has already been considered by the Estimates Committee in their 86th Report. Paragraph 3.43 of that Report refers.

**Employees in Nationalised Banks**

10122. SHRI LATAFAT ALI KHAN : Will the Minister of FINANCE be pleased to state the total number of employees in all the nationalised banks including the State Bank of India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Information is being collected and will be laid on the Table of the House.

**Revision of Commission on Petroleum Products by Oil Companies**

10123. SHRI RAJ DEO SINGH : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state whether Government propose to ask the oil companies to revise and increase the commission which remains unchanged for many years inspite of an all round rise at every point because of ever-increasing prices of petroleum products by Government itself ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : No.

**Oil Drilling Operation in Garo Hills**

10124. SHRIMATI JYOTSNA CHANDA : Will the Minister of PETRO-